

NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH

*IA No. 02 of 2018*  
Diary No.01 (24)/2018

In

C.P.No.25/271/272/GB/2017

With

I.A.No.46/2017

Under Section 271, 272 of the Companies Act, 2013

In the matter of:

Mukesh Goel.

... Petitioner

-Versus-

Goel Entrade Pvt. Ltd.

... Respondents

Coram:

Hon'ble Mr.Justice P K Saikia, Member(J)

.....

**ORDER**

**Date of Order: 8<sup>th</sup> January 2018.**

**Diary No.01 (24)/2018**

Ms M. Hore, learned Advocate is present on behalf of the petitioner. Ms A.B. Kayastha, learned Advocate represents the respondent Nos.1-3.

2. Seen the application filed by the applicant/respondent Nos.1-3 praying for extension of time for filing affidavit-in-opposition stating that they could not prefer the affidavit-in-opposition for compelling reasons.

3. Seen the note of the Registry. Registry has opined that the application is in order. Accordingly, the application is admitted for hearing. Registry shall register the application.

4. I have also heard Ms M. Hore, learned Advocate for the non-applicant/petitioner. Ms Hore submits that they have no objection against extension of time.

5. In view of the above, prayer for extension of time to file reply/affidavit-in-opposition is allowed.

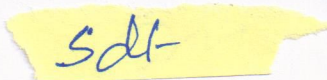
6. The application accordingly stands disposed of.

**C.P.No.25/2017**

7. Vide order passed in Diary No.01 (24)/2018 the respondent Nos.1-3 have been granted extension of time to file their reply. Accordingly, the respondents are granted two weeks time to file reply supplying simultaneously copy thereof to the learned Advocate for the petitioner and to this Bench as well.

8. On receipt of the same, the petitioner may file rejoinder, if any, within a week therefrom supplying simultaneously copies thereof to the learned Advocate for the respondents as well as the Registry.

9. List this matter along with other connected proceedings on 31.01.2018 for hearing.



Member (Judicial)  
National Company Law Tribunal,  
Guwahati Bench,  
Guwahati.

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